

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

23.

C.P. (IB)/128(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.05.2024**

NAME OF THE PARTIES:

Bank of Maharashtra

Vs.

Atul R. Thakkar

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Adv. Meet Pandya i/b Kay Legal & Associates LLP, Ld. Counsel for the Financial Creditor present through VC. None present for the Personal Guarantor.
2. Registry is directed to issue Court Notice to the Personal Guarantor clearly intimating the next date of hearing and place the notice along with track report on record before the next date of hearing. The Financial Creditor/RP is also permitted to issue personal notice to the Personal Guarantor and file proof of service before the next date of hearing. The Personal Guarantor is directed to file reply within two weeks of receipt of Notice and serve copy on the other side three days in advance before the next hearing.
3. List this matter for further consideration on **21.06.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)